

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

(5)

OA NO. 1663/99  
NEW DELHI THIS THE 2nd DAY OF NOVEMBER, 1999

HON'BLE MR. JUSTICE V.RAJAGOPALA REDDY, VICE CHAIRMAN (J)  
HON'BLE MRS. SHANTA SHAstry, MEMBER (A)

In the matter of:  
Layak Ram  
S/o Sh. Bundi Singh,  
R/o Vill. & P.O. Kalyan Pur,  
Distt. Ghaziabad, U.P.  
(By Advocate: Sh. S.K.Gupta) .... Applicant

Vs.

1. Union of India through  
Secretary,  
Department of Posts,  
Dak Tar Bhawan,  
New Delhi.
2. Sr. Superintending of Post Offices,  
Ghaziabad Division,  
Ghaziabad-201001. .... Respondents  
(By Advocate: Sh. N.S.Mehta)

BY REDDY. J.

ORDER (ORAL)

Heard counsel for the petitioner and the respondents.

2. This OA is filed for the simple relief to direct the respondents to either drop the memorandum of charges pending against him or alternatively finalise the departmental enquiry pending against the applicant as expeditiously as possible. It is now stated by the learned counsel for the respondents that the enquiry has infact been completed and the applicant has been dismissed from service by order dated 23.9.99. A copy of the order is also furnished to the counsel for the applicant and the same is kept on record.
3. In view of above, OA has become infructuous and is accordingly dismissed. No costs.

*Shanta*  
( MRS. SHANTA SHAstry )  
Member (A)

'sd'

*V.Rajagopala Reddy*  
( V.RAJAGOPALA REDDY )  
Vice Chairman (J)